

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI G. M. BANATWALLA: Sir, I introduce the Bill.

MR. DEPUTY-SPEAKER: Mr. Chitta Basu.

श्री मनीराम बागड़ी (हिमार) :  
उपाध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न  
है, माटाडोर ...

MR. DEPUTY-SPEAKER: This will not go on record.

MR. CHITTA BASU: Nothing else will go on record.

श्री मनो राम बागड़ी : ... \*\*

SHRI RAM JETHMALANI (Bombay north-West): Kindly agree to look into the complaint.

MR. DEPUTY-SPEAKER: That will be looked into. But he could have put it in writing. Everybody raising every problem like this without notice is not good. He could have sent a letter to the office.

श्री मनो राम बागड़ी : यहां न रखें ।

MR. DEPUTY-SPEAKER: That will be looked into.

Mr. Chitta Basu.

12.32 hrs.

BOMBAY PREVENTION OF BEGGING  
(DELHI AMENDMENT) BILL\*

SHRI CHITTA BASU (Barasat): Sir, I beg to move for leave to introduce a Bill

to amend the Bombay Prevention of Begging Act, 1959, as extended to the Union territory of Delhi.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Bombay Prevention of Begging Act, 1959, as extended to the Union territory of Delhi."

*The motion was adopted.*

SHRI CHITTA BASU: Sir, I introduce the Bill.

DELHI RENT CONTROL (AMENDMENT) BILL\*

(Amendment of section 14, etc.)

SHRI G. M. BANATWALLA (Ponnani): Sir, I beg to move for leave to introduce a Bill further to amend the Delhi Rent Control Act, 1958.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Delhi Rent Control Act, 1958."

*The motion was adopted.*

SHRI G. M. BANATWALLA: Sir, I introduce the Bill.

15.33 hrs.

CAPITAL PUNISHMENT (FOR SABOTAGE AND HIJACKING) BILL\*

SHRI B. V. DESAI (Raichur): Sir, I beg to move for leave to introduce a Bill to provide for capital punishment for sabotage in essential services and for hijacking of aeroplanes.